

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/MP/2018

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017.

Date of Hearing : 17.9.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : ACME Jodhpur Solar Power Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Parties present : Shri S.K. Aggarwal, Advocate RVVNL
Dr. A. P. Sinha, Advocate, RVVNL
Shri M. G. Ramachandran, Advocate, SECIL
Shri Shubam Arya, Advocate, SECIL
Ms. Poorva Saigal, Advocate, SECIL
Ms. Meghna Aggarwal, AJSPPL

Record of Proceedings

Learned counsel for the Petitioner requested for time to file its rejoinder to the reply filed by Solar Energy Corporation of India Limited. Learned counsel for the Petitioner requested to list the present Petition along with other GST matters.

2. Learned counsel for RVVNL sought permission to file its reply during the course of day, which was allowed by the Commission.
3. The Commission directed the Petitioner to file its rejoinder by, 3.10.2018. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**